

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 19th day of June -2020.

CrI.M.P.No.3243/2020,3244/2020,3245/2020 and 3246/2020

Kalpana,W/o.Navaneetha kannan

..Petitioner/Accused in
CrI.M.P.No.3243/2020,
3244/2020,3245/2020
and 3246/2020

Vs

State through the Inspector of Police,

Koodalpudur,P.S. Cr.No.67/2020

... Respondent/Complainant in
CRLMP No.3243/2020

State through the Inspector of Police,

Koodalpudur,P.S. Cr.No.68/2020

... Respondent/Complainant in
CRLMP No.3244/2020

State through the Inspector of Police,

Koodalpudur,P.S. Cr.No.87/2020

... Respondent/Complainant in
CRLMP No.3245/2020

State through the Inspector of Police,

Koodalpudur,P.S. Cr.No.1149/2019

... Respondent/Complainant in
CRLMP No.3246/2020

These petitions taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.Jockson, Advocate for the petitioner in all petitions and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

- 1.Anticipatory Bail application u/s. 438 of Cr.p.c.
2. The offences alleged are U/s. 411 of IPC.
3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner would submit that the respondent police has registered the cases against accused in Cr.Nos.67/2020, 68/2020, 87/2020 & 1149/2019 U/Sec. 411 of IPC. In all the cases, the petitioner is said to have received the stolen property. Already co-accused have been granted bail by this Court and prays to grant anticipatory bail to the petitioner in Cr.M.P.Nos.3243/2020, 3244/2020, 3245/2020 & 3246/2020.

5. The learned Public Prosecutor while advancing his argument has submitted that the petitioner has moved anticipatory bail before the Hon'ble High Court in CrI.O.P.(MD) No.6297/2020, 6299/2020, 6301/2020 and 6300/2020 and the same were dismissed on 17.6.2020. He raised strong objection in granting anticipatory bail to the petitioner. Since the petitioner was already moved anticipatory bail before the Hon'ble High Court and the same was dismissed, this court is not inclined to grant anticipatory bail to the petitioner in Cr.M.P.Nos.3243/2020, 3244/2020, 3245/2020 & 3246/2020.

6. In the result, the anticipatory bail applications in Cr.M.P.Nos.3243/2020, 3244/2020, 3245/2020 & 3246/2020 are dismissed.

Pronounced by me in Camp Court on the 7th day of July -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

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1. The Judicial Magistrate concerned